

like several other State Governments, have approached the Union Government for location of the proposed small car factory in that State.

As stated in reply to Starred Question No. 301 on the 1st May, 1962, Government have not yet taken a final decision on the question of manufacture of the small car in the public sector.

#### Bill on the Status of English Language

3111. { Shri A. V. Raghavan:  
Shri Prakash Vir Shastri:

Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal before Government to introduce a Bill to maintain the *status quo* of English language; and

(b) if so, when the Bill will be introduced?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Government propose to introduce in the near future a Bill under Article 343(3) of the Constitution providing for the continued use of English beyond 1965.

#### Archaeological Excavations at Antichak (Bhagalpur)

3112. Dr. L. M. Singhal: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether excavations at Antichak in Bhagalpur have yielded any noteworthy archaeological finds;

(b) if so, to what period or periods do they pertain; and

(c) the tentative conclusions of the excavating archaeologists?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) Pala and subsequent periods.

(c) A brief report of the work has been published at pages 3-4 of the "Indian Archaeology—A Review" (1960-61).

#### भूतपूर्व सैनिकों का कल्याण

३११३. श्री युद्धवीर सिंह चौधरी : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) कि १९६०-६१ में जिला सैनिक, नाविक और वायु बॉर्डों के द्वारा अवकाश प्राप्त सैनिकों की भलाई के लिये कितना रूपया दिया गया ; और

(ख) इस अवधि में केन्द्र द्वारा भूतपूर्व सैनिकों को किस प्रकार की मद्दत दी गई ?

प्रतिरक्षा मंत्री (श्री कृष्ण मेलन) :

(क) तथा (ख) सूचना इकट्ठी की जा रही है और वह सभा के पटल पर रख दी जायगी ।

#### राज्य विधिजीवी परिषदें

३११४. श्री युद्धवीर सिंह चौधरी : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) अधिवक्ता ऐक्ट, १९६१ के अधीन किन राज्यों में राज्य विधिजीवी परिषदें बन गई हैं ; और

(ख) विधि शिक्षण और सारे देश में विधि व्यवसाय में एकलपता लाने के बारे में जो इस ऐक्ट का मुख्य उद्देश्य है अब तक क्या प्रगति हुई है ?

विधि मंत्रालय में उपमंत्री (श्री विभूषेन्द्र मिश्र) : (क) अधिवक्ता अधिनियम, १९६१ के अधीन सब राज्य विधि परिषदें बन गयी हैं ।

(ख) यह काम अधिवक्ता अधिनियम, १९६१ की धारा ७ के अधीन गठित की जाने

गली अखिल भारतीय विभिन्न परिषद का है जोके यमें ही बनी है।

### Mental Diseases in Army

**3115. Shri Hem Raj:** Will the Minister of Defence be pleased to state:

(a) the number of Army people who were afflicted with mental diseases during the last ten years annually while in service;

(b) whether it is a fact that they were handed over to their family members with no provision for their treatment;

(c) whether Government have any arrangement to treat them in the mental hospitals of their own; and

(d) if not, whether Government propose to open one for such cases?

**The Minister of Defence (Shri Krishna Menon):** (a) The requisite information is given below:—

Year	No. of Cases
1951	683
1952	793
1953	602
1954	617
1955	500
1956	480
1957	549
1958	744
1959	661
1960	620

(b) Generally they are first given treatment in a military hospital or civil mental hospital before being handed over to their families. The existing policy in regard to mental cases in the Army is as follows:—

(1) If in the opinion of the Specialist in Psychiatry, patients are likely to be restored to full efficiency or their attributable disabilities materially reduced by the treatment available, they may be retained in hospital for treatment upto

a maximum period of six months. After completion of treatment, they are invalided out of service and further action taken on the following lines:

(i) If harmless, they are handed over to their families

(ii) Patients requiring admission to Civil Mental Hospitals are sent to the hospitals nearest their homes.

(iii) Personnel suffering from mental disability not attributable to service, who cannot be afforded treatment in a mental hospital may be granted sick leave for six months which can be extended to a maximum of 9 months with pay and allowances.

(2) Cases where the psychotic breakdown was not serious and of short duration and in which a complete recovery has been effected, may be retained in service on the advice of the Senior Specialist in Psychiatry and a Medical Board.

(3) Cases of Neurosis who have fully recovered need not be discharged from the Army.

(4) All other cases of mental diseases are invalided out of service as expeditiously as possible.

(c) There is no separate Mental Hospital at present in the Armed Forces but every large Military Hospital has a Psychiatric Wing where mental cases are treated and stabilised before discharge to their homes or Civil Mental Hospitals.

(d) No, Sir.

### M.E.S. Pension Cases

**3116. Shri Hem Raj:** Will the Minister of Defence be pleased to state:

(a) the number of pending cases of the M.E.S. personnel for payment of